



**తెలంగాణ రాజపత్రము**  
**THE TELANGANA GAZETTE**  
**PART IV-A EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

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**No. 6] HYDERABAD, FRIDAY, JANUARY 2, 2026.**

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**TELANGANA BILLS**

**TELANGANA LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Telangana Legislative Assembly on 2nd January, 2026.

**L. A. BILL No. 6 OF 2026.**

**A BILL FURTHER TO AMEND THE TELANGANA (REGULATION OF APPOINTMENTS TO PUBLIC SERVICES AND RATIONALIZATION OF STAFF PATTERN AND PAY STRUCTURE) ACT, 1994.**

Be it enacted by the Telangana State Legislature in the Seventy-Sixth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Telangana (Regulation of Appointments to Public Services and Rationalization of Staff Pattern and Pay Structure) (Amendment) Act, 2026. Short title and commencement.

(2) It shall be deemed to have come into force on and from 25<sup>th</sup> November, 2025.

**Amendment of Section 4, Act No. 2 of 1994.** 2. In the Telangana (Regulation of Appointments to Public Services and Rationalization of Staff Pattern and Pay Structure) Act, 1994, in section 4, in sub-section (2), after clause (e), the following clause shall be added, namely,-

"(f) to the appointment to be made in compliance with the decision of Council of Ministers vide resolution C.R.No.426/2025, dated: the 17<sup>th</sup> day of November, 2025.”.

**Repeal of Telangana Ordinance 7 of 2025.** 3. The Telangana (Regulation of Appointments to Public Services and Rationalization of Staff Pattern and Pay Structure) (Amendment) Ordinance, 2025 is hereby repealed.

## **STATEMENT OF OBJECTS AND REASONS**

Sri Andhe Sri(Ande Yellaiah) born in Rebarthi village of Siddipet district, Telangana, rose from the challenges of being an orphaned shepherd to become a celebrated poet and lyricist. Despite having no formal education, he had an extraordinary talent for capturing the hopes, struggles, and spirit of Telangana's rural and marginalized communities through his poetry. His works, including over 3,000 poems and his composition, "Jaya Jayah Telangana", played a key role in inspiring and uniting people during the Telangana statehood movement, making him a revered cultural figure whose legacy continues to resonate deeply across the State.

His revolutionary poetry and lyrics that became the emotional and cultural voice of the Telangana statehood movement. He inspired millions of people with his powerful verses that articulated the struggles of the marginalized, farmers, and laborers, contributing significantly to Telangana's identity.

In pursuance of the decision to adopt a State song that reflects the struggle, glory, the rich cultural heritage, pride, and aspirations of the people of Telangana, the Government of Telangana has adopted the song titled "Jaya Jayah Telangana" written by Sri Andhe Sri as the official State song of Telangana vide G.O.Ms.No.783, General Administration (Poll.B) Department, dated 02.06.2024.

To honour the extraordinary legacy of Late Sri Andhe Sri, whose invaluable contributions played a pivotal role in Telangana's cultural and social progress, the Government has decided to provide employment to a member of his family. This decision is a timely and humane response to the socio-economic challenges faced by the bereaved family due to his untimely demise. It not only offers vital support but also balances administrative norms with the principles of social justice.

Further this measure ensures recognizing and honoring a revered cultural figure who devoted his life to the unity and advancement of Telangana. By extending this support, the

Government of Telangana affirms its commitment to preserving the dignity and welfare of families who have contributed significantly to the State's heritage and identity and it reflects the State's acknowledgment of the enduring impact of Andhe Sri's work and legacy, ensuring that his family is cared for in a manner befitting his monumental contributions to Telangana's progress and unity. It has been felt necessary to give statutory backup to such employment.

However, this employment i.e recruitment to public service requires regulations under the provisions of the Telangana (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994 (Act No.2 of 1994).

Accordingly, it has been decided to amend the Telangana (Regulation of Appointments to Public Services and Rationalisation of Staff Pattern and Pay Structure) Act, 1994 (Act No.2 of 1994) suitably.

As the Legislature of the State was not then, in session and it has become imperative for the Government to give effect to the above decision immediately, the Telangana (Regulation of Appointments to Public Services and Rationalization of Staff Pattern and Pay Structure) (Amendment) Ordinance, 2025 has been promulgated by the Governor on the 25<sup>th</sup> November, 2025 and the same has been published in Part IV-B Extraordinary in the Telangana Gazette, dated 25<sup>th</sup> November, 2025 as Telangana Ordinance No.7 of 2025.

This Bill seeks to replace the above Ordinance.

**BHATTI VIKRAMARKA MALLU**  
Deputy Chief Minister  
Finance & Planning, Energy.

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

Clause 2 of the Bill authorizes the Government to issue notification or to make rules in respect of matters specified therein and generally to carry out the purposes of the Act and such rules so made or notifications issued which is intended to cover matters mostly of procedural in nature, are to be laid on the Table of the Legislature of the State and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

**BHATTI VIKRAMARKA MALLU**  
Deputy Chief Minister  
Finance & Planning, Energy.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana (Regulation of Appointments to Public Services and Rationalization of Staff Pattern and Pay Structure) (Amendment) Bill, 2026, after it is passed by Legislature of the State may be submitted to the Governor for his assent under article 200 of the Constitution of India.

**BHATTI VIKRAMARKA MALLU**  
Deputy Chief Minister  
Finance & Planning, Energy.

**RENDLA THIRUPATHI,**  
Secretary to Legislature  
(Legislative Assembly).